



Central Information Commission

2nd Floor, August Kranti Bhawan,
Bhikaji Cama Place, New Delhi – 110 066
Website: www.cic.gov.in

Decision No.5223/IC(A)/2010

F. No.CIC/MA/C/2010/000067

Dated, the 16th March, 2010

Name of the Appellant: Shri. K.N. Kedar

Name of the Public Authority: H.P.C.L.

Facts: ⁱ

1. On the basis of a news paper report, the complainant has sought for information relating to supply of adulterated petroleum products. He has asked for information in the form of various queries, which have not been responded by the CPIO. Hence, this complaint before the Commission.

Decision:

2. An information seeker is expected to ask for information as per section 2(f) of the Act, which requires that the information should be available in any material form. The complainant is accordingly advised to re-submit his application as per section 2(f) and (j) of the Act, to the concerned CPIO of the respondent at the earliest.

3. The CPIO is directed to furnish the information on the basis of available records, within 15 working days from the date of receipt of fresh application, failing which penalty proceedings under section 20(1) of the Act would be initiated.

ⁱ ***“If you don’t ask, you don’t get.” - Mahatma Gandhi***

4. The information should be furnished free of cost as per section 7(6) of the Act. The appeal is thus disposed of.

Sd/-
(Prof. M.M. Ansari)
Central Information Commissionerⁱⁱ

Authenticated true copy:

(M.C. Sharma)
Deputy Registrar

Name & address of Parties:

1. Sh. K.N. Kedar, Ill-Khari Kuan, P.O. Hapur – 245 101, Dist. Ghaziabad (U.P.).
2. The CPIO, Hindustan Petroleum Corpn. Ltd., Hindustan Bhawan, Ballard Estate, 8 Shoorji Vallabhdas Marg, Mumbai – 400 001.
3. The Appellate Authority, Hindustan Petroleum Corpn. Ltd., Hindustan Bhawan, Ballard Estate, 8 Shoorji Vallabhdas Marg, Mumbai – 400 001.

ⁱⁱ “*All men by nature desire to know.*” - Aristotle